

R.O.C.No.90730-A/2016-B2

DISTRICT JUDGE,
TRANSFER & POSTING

NOTIFICATION No. 2 / 2017

The Government in G.O.(Ms).No.964, Home (Courts-II) Department, dated 28.12.2015 have issued orders sanctioning the Constitution of 10 Additional District Courts (Fast Track Court) in the cadre of District Judge one each at Theni, Paramakudi, Arani, Nagercoil, Villupuram, Palani, Mettur, Kumbakonam, Vellore and Kancheepuram :

Tmt. S.Meenakumari, District Judge, functioning as Chairman, Permanent Lok Adalat, Kancheepuram @ Chengalpattu is transferred and posted as Additional District Judge (Fast Track Court), Kancheepuram in Kancheepuram District in the said newly sanctioned Court.

HIGH COURT, MADRAS.
DATED: 05.01.2017.

Sd/- R.SAKTHIVEL,
REGISTRAR GENERAL

To

1. Tmt. S.Meenakumari, Chairman, Permanent Lok Adalat, Kancheepuram @ Chengalpattu
2. The Chairman, Permanent Lok Adalat, Kancheepuram @ Chengalpattu
3. The Principal District Judge, Kancheepuram @ Chengalpattu.
4. The District and Sessions Judge, District Court No.II, Kancheepuram.
5. The Chief Judicial Magistrate, Kancheepuram @ Chengalpattu.
6. The Senior Accounts Officer (GAD-IV), Office of the Principal Accountant General (A & E), Chennai-18.
7. The Treasury Officer, District Treasury, Kancheepuram.

R.O.C.No.90730-A/2016-B2

OFFICIAL MEMORANDUM

Sub: Courts and Judges – Tmt. S.Meenakumari, District Judge, functioning as Chairman, Permanent Lok Adalat, Kancheepuram @ Chengalpattu - transferred and posted as Additional District Judge (Fast Track Court), Kancheepuram in Kancheepuram District in the newly sanctioned Court - Notification issued - Joining instructions – Issued.

Ref: High Court's Notification No. 2 / 2017 dated : 05.01.2017.

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Tmt. S.Meenakumari, District Judge, functioning as Chairman, Permanent Lok Adalat, Kancheepuram @ Chengalpattu, who has been transferred and posted as Additional District Judge (Fast Track Court), Kancheepuram in Kancheepuram District in the newly sanctioned Court, vide High Court's Notification cited above, is required to handover charge of her post to the Judge, Family Court, Kancheepuram @ Chengalpattu, on 06.01.2017 A.N. and assume charge of the post of Additional District Judge (Fast Track Court), Kancheepuram on 07.01.2017 F.N., (Saturday), without fail.

As the inauguration of the Court of Additional District Judge (Fast Track Court), Kancheepuram is to be held on 07.01.2017 F.N, Tmt. S.Meenakumari, is required to report to the Principal District Judge, Kancheepuram @ Chengalpattu on 06.01.2017 A.N., without fail, in connection with inauguration of the said newly sanctioned Court.

The Judge, Family Court, Kancheepuram @ Chengalpattu, is required to hold full additional charge of the post of Chairman, Permanent Lok Adalat, Kancheepuram @ Chengalpattu, until further orders.

**HIGH COURT, MADRAS.
DATED: 05.01.2017.**

**Sd/- R.SAKTHIVEL,
REGISTRAR GENERAL**

To

1. Tmt. S.Meenakumari, Chairman, Permanent Lok Adalat, Kancheepuram @ Chengalpattu
2. The Chairman, Permanent Lok Adalat, Kancheepuram @ Chengalpattu
3. The Judge, Family Court, Kancheepuram @ Chengalpattu.
4. The Principal District Judge, Kancheepuram @ Chengalpattu.
5. The District and Sessions Judge, District Court No.II, Kancheepuram.
6. The Chief Judicial Magistrate, Kancheepuram @ Chengalpattu.
7. The Senior Accounts Officer (GAD-IV), Office of the Principal Accountant General (A & E), Chennai-18.
8. The Treasury Officer, District Treasury, Kancheepuram.